

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 3382/2014

the 24th day of September, 2015.

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Mukeshwar Shah
Working as MTS
Aged about 40 years
S/o Shri Jait Shah
R/o H.No.87/5, MES Colony
Old Pinto Park
Delhi Cantt.-10
Delhi

.... Applicant

(By Advocate: Shri M.K.Bhardwaj)

VERSUS

UOI & Ors

1. The Secretary
Ministry of Defence
South Block, New Delhi

2. Engineer-in-Chief
Engineer-in -Chief Branch
Integrated Headquarter of MoD (Army)
Kashmir House, Rajaji Marg,
New Delhi

3. The Directorate General (Pers.)
Engineer-in-Chief Branch
Integrated Headquarter of MoD (Army)
Kashmir House, Rajaji Marg
New Delhi

4. The Commander
Works Engineer (AF)
Palam, Delhi Cantt.- 110 010
.... Respondents

(By Advocate: Shri Ashok Kumar)

Order (Oral)

By Hon'ble Mr.Justice Syed Rafat Alam, Chairman

In the instant application, the applicant is aggrieved by the impugned notice dated 11.08.2014 terminating his services.

2. At the outset, learned counsel for the respondents informed that now the respondents have recalled the impugned notice dated 11.08.2014 and withdrawn the order of termination by order dated 22.09.2015. A photocopy of the said order is produced by the learned counsel for the respondents, which is taken on record.

3. In view of the aforesaid statement made on behalf of the respondents, this application has virtually rendered infructuous and is accordingly dismissed.

(P.K.Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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